

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 103
(IB)-2178(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Amit Arya

....**Applicant**

Vs.

Banyantree Developers Pvt. Ltd

....**Respondent**

Order delivered on 29.10.2019

CORAM

**CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)**

**SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)**

For the Applicant : Mr. Parveen Kumar Aggarwal, Adv.

For the Respondent :

ORDER

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue notice to the Corporate Debtor and the Operational Creditor is permitted to issue private notice to the Corporate Debtor and file proof of service along with an affidavit on the next date of hearing.

Put up the matter on 26.11.2019.

**Sd/-
(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)**

**Sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**